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ITEM NO.10

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).7059/2012

(From the judgement and order dated 22/05/2012 in CRLA No.3000/2003, of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

GANGA PRASAD

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMTI LTD & ANR.

Respondent(s)

(With appln(s) for ex-parte stay, exemption from filing O.T. and office
report)

Date: 25/09/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s)

Mr. E.C. Agrawala, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Perused the letter circulated by learned counsel for the petition
seeking adjournment.

Adjourned for two weeks.

(O.P. Sharma)
Court Master

(M.S. Negi)
Court Master